

Anti-Money Laundering (AML) (Updated upto 31st October 2008)



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INDEX

Anti Money Laundering programme for Insurers

Sl. No.	Particulars	Page No.
1.	Background	1
2.	What is Money Laundering?	1
3.	AML Program	2
3.1	Internal policies, procedures, and controls	2
3.1.1.	Know Your Customer (KYC)	2
3.1.2.	When should KYC be done?	
	i. Knowing New Customers	4
	ii. Knowing Existing Customers	4
3.1.3.	KYC and Risk Profile of the Customer	5
3.1.4.	Products to be covered	5
3.1.5.	Sources of Funds	6
3.1.6.	Defining Suspicious Transactions (including Suspicious Cash Transactions)	6
3.1.7.	Reporting of Suspicious Transactions	6
3.1.8.	Monitoring and Reporting of Cash Transactions	7
3.1.9.	Verification at the time of redemption/surrender	7
3.1.10.	Record Keeping	7
3.1.11.	Compliance Arrangements	8
3.2	Appointment of Principal Compliance Officer	9
3.2.1.	Appointment	9
3.2.2.	Responsibilities	9
3.3	Recruitment and Training of employees/agents	9
3.4	Internal Control/Audit	10
Annexure I	Customer Identification Procedure	12-13
Annexure II	Vulnerable Products	14
Annexure III	Income Proofs	15
Annexure IV	Illustrative list of Suspicious Transactions	16
Annexure V	List of Circulars	17

Master Circular on Anti Money Laundering (AML) for Insurers

1. Background:

- 1.1 The Prevention of Money Laundering Act, 2002 brought into force with effect from 1st July 2005, is applicable to all the financial institutions which include insurance institutions. The application of anti-money laundering measures to non-depository financial institutions generally, and to the insurance companies in particular, has also been emphasized by international regulatory agencies as a key element in combating money laundering. Establishment of anti money laundering programs by financial institutions is one of the central recommendations of the Financial Action Task Force and also forms part of the Insurance Core Principles of the International Association of Insurance Supervisors (IAIS). Accordingly, the Authority has decided to put in place the following regulatory guidelines/instructions to the Insurers, Agents and Corporate agents as part of an **Anti Money Laundering Programme (AML)** for the insurance sector.
- 1.2 Insurers offer a variety of products aimed at transferring the financial risk of a certain event from the insured to the insurer. These products include life insurance contracts, annuity contracts, non-life insurance contracts, and health insurance contracts. These products are offered to the public through trained agents of the insurance companies and also through a number of alternate distribution channels like direct marketing, bancassurance etc. The guidelines are therefore of importance to the agents and corporate agents also, to the extent indicated in the guidelines.
- 1.3 The obligation to establish an anti-money laundering program applies to an insurance company, and not to its agents, and other intermediaries. Hence the responsibility for guarding against insurance products being used to launder unlawfully derived funds or to finance terrorist acts, lies on the insurance company, which develops and bears the risks of its products.

2. What is Money Laundering?

- 2.1 Money Laundering is moving illegally acquired cash through financial systems so that it appears to be legally acquired.
- 2.2 There are three common stages of money laundering as detailed below which are resorted to by the launderers and insurance institutions which may

unwittingly get exposed to a potential criminal activity while undertaking normal business transactions: -

- Placement the physical disposal of cash proceeds derived from illegal activity;
- Layering separating illicit proceeds from their source by creating complex layers of financial transactions designed to disguise the source of money, subvert the audit trail and provide anonymity; and
- Integration creating the impression of apparent legitimacy to criminally derived wealth.
- 2.3 If the layering process has succeeded, integration schemes place the laundered proceeds back into the economy in such a way that they re-enter the financial system appearing to be normal business funds. Financial institutions such as insurers are therefore placed with a statutory duty to make a disclosure to the authorized officer when knowing or suspecting that any property, in whole or in part, directly or indirectly, representing the proceeds of drug trafficking or of a predicated offence, or was or is intended to be used in that connection is passing through the institution. Such disclosures are protected by law, enabling the person with information to be able to disclose the same without any fear. Insurance institutions likewise need not fear breaching their duty of confidentiality owed to customers.

3. AML Program

In order to discharge the statutory responsibility to detect possible attempts of money laundering or financing of terrorism, every insurer needs to have an AML program which should, at a minimum, include:

- 3.1 Internal policies, procedures, and controls;
- 3.2 Appointment of a Principal compliance officer;
- 3.3 Recruitment and training of employees/agents;
- 3.4 Internal Control/Audit;

The above key elements of the AML programme are discussed in detail below:

3.1 Internal policies, procedures, and controls:

Each insurance company has to establish and implement policies, procedures, and internal controls which would also integrate its agents in its anti-money laundering program as detailed below:

3.1.1 Know Your Customer (KYC):

Considering the potential threat of usage of the financial services by a money launderer, insurance company should make reasonable efforts to determine the true identity of **all customers** requesting for its services. Hence effective procedures should be put in place to obtain requisite details for proper identification of new customers.

i. A list of documents to be verified at the time of accepting the risk for compliance with KYC requirement for individuals and others is given in **Annexure I**. The documents mentioned in Annexure-I for establishment of identity and residential proofs may be deemed as illustrative only. It is further clarified that no further documentation is necessary for proof of residence where the document of identity submitted also gives the proof of residence. Annexure-I has also been enlarged by including additional documents. It is mandatory to obtain any one of the documents to clearly establish the customer identity consistent with risk profile in respect of all new insurance contracts (Please also see 3.1.3 below).

Any other document that is accepted by the Insurer should be such that it would satisfy regulatory/enforcement authorities, if need be at a future date.

- ii. The degree of due diligence to establish KYC could be decided by the insurers where premium is below Rs. 1 lakh per annum. However, premium of Rs. 1 lakh per annum in case of individual policies should be considered as a threshold for exercising detailed due diligence, what ever be the payment mode (Please see 3.1.3 below).
- iii. Remittance of premium is an important stage of entering into contract, hence, cash transactions need more diligence and care (Please also see para 3.1.8)
- iv. Customer information should be collected from all relevant sources, including from agents.
- v. Insurance premium paid by persons other than the person insured should be looked into to establish insurable interest.
- vi. The insurer should not enter into a contract with a customer whose identity matches with any person with known criminal background or with banned entities and those reported to have links with terrorists or terrorist organizations (A list of such entities would be sent to the insurance companies shortly).

vii. Besides verification of identity of the customer at the time of initial issuance of contract which includes obtaining a recent photograph, KYC should also be carried out at the claim payout stage and at times when additional top up remittances are inconsistent with the customers known profile. However, considering the hardship in complying with the KYC requirement by small value policy holders and possible implications for spread of insurance into rural and low income sectors, especially micro-insurance, the Authority has decided to provide exemption upto a total annual premium of Rs. 10,000/- on life insurance policies held by a single individual from the requirement of recent photograph and proof of residence.

3.1.2 When should KYC be done?

i. Knowing New Customers:

a. In case of new contracts, KYC should be done before the issue of every new insurance contract.

This requirement should be complied with in all life insurance contracts as specified. However, taking into account the fact that internationally a number of countries have exempted General Insurance sector from AML Regulations and in view of the vulnerability of general insurance products more at the claims stage, rather than at entry stage, it is decided that AML Guidelines pertaining to KYC should be applied by General Insurance Companies at the settlement stage where claim payout/premium refund crosses a threshold of Rs. One lakh per claim/premium refund. However, General Insurance Companies are strictly advised to comply with para 3.1.1 (vi) and 3.1.5 of the Guidelines so as to avoid unwitting involvement in insuring assets bought out of illegal funds and entering into transactions with banned entities/individuals.

b. In case of non face to face business which includes Tele calling, Internet Marketing, Logging in of business or payment of premiums/lump sums at branches, collection of documentation be completed for premiums exceeding Rs. One lakh per person per annum within 15 days of issue of policy.

ii. Knowing Existing Customers:

- a. It has been decided that the process of AML should be applied for the policies coming into force on or after 01.04.2004. Since Insurers, invariably collect considerable background of the policyholder as also the beneficiary before entering into contracts no major constraints are expected in this exercise, in respect of the existing contracts. KYC in case of existing customers should therefore be carried out based on the limits fixed for new policies on all contracts/relevant transactions in case of the existing polices.
- b. Nevertheless, taking the volume of work and practical hardship to Insurance Companies on account of retrospective application of AML Guidelines to the existing customers from 1.4.2004, the Authority has relaxed the cut-off date by making it effective from 1.1.2006. The AML requirements will also not be applied to the existing customers paying premiums less than Rs. One lakh per annum.

Besides, In view of the modification made in the Guidelines at entry stage for General Insurance Companies, it is decided to make the Guidelines applicable to all general insurance policies coming into force on or after January 1, 2007.

3.1.3 KYC and Risk Profile of the Customer

In the context of the very large base of insurance customers and the significant differences in the extent of risk posed by them, the companies are advised to classify the customer into high risk and low risk, based on the individual's profile and product profile, to decide upon the extent of due diligence.

i. For the purpose of risk categorization, individuals (other than High Net Worth) and entities whose identities and sources of wealth can be easily identified and transactions in whose accounts by and large conform to the known profile may be categorized as low risk. Illustrative examples of low risk customers could be salaried employees whose salary structures are well defined, people belonging to lower economic strata of the society, Government departments and Government owned companies, regulators and statutory bodies etc., In

such cases, the policy may require that only the basic requirements of verifying the identity and location of the customer are to be met. Not withstanding above, in case of continuing policies, if the situation warrants, as for example if the customer profile is inconsistent with his investment through top-ups, a re-look on customer profile is to be carried out.

ii. For the high risk profiles, like for customers who are non-residents, high net worth individuals, trusts, charities, NGO's and organisations receiving donations, companies having close family shareholding or beneficial ownership, firms with sleeping partners, politically exposed persons (PEPs), and those with dubious reputation as per available public information who need higher due diligence, KYC and underwriting procedures should ensure higher verification and counter checks. In this connection insurers are also advised to carry out the appropriate level of due diligence keeping the observations at 3.1.5 in view.

3.1.4 Products to be covered:

The AML requirements focus on the vulnerability of the products offered by the insurers to any of the process of money laundering. Some vulnerable products are illustrated in **Annexure II**. Based on the vulnerability criterion and after examining the product and business coverage it has been decided that the following categories of products/business lines may be exempted form the purview of AML requirements:

- i. Standalone medical/health insurance products.
- ii. Reinsurance and retrocession contracts where the treaties are between insurance companies for reallocation of risks within the insurance industry and do not involve transactions with customers.
- iii. Group insurance businesses which are typically issued to a company, financial institution, or association and generally restrict the ability of an individual insured or participant to manipulate its investment.
- iv. Term life insurance contracts, in view of the absence of cash surrender value and stricter underwriting norms for term policies (especially those with large face amounts)

3.1.5 Sources of Funds:

It is imperative to ensure that the insurance being purchased is reasonable. Accordingly, customer's source of funds, his estimated net worth etc., should be documented properly and the advisor and/or employee shall obtain income proofs as in **Annexure III**, to establish his need for insurance cover. Proposal form may also have questionnaires/declarations on sources of fund, and details of bank accounts. Large single premiums should be backed by documentation, to establish source of funds.

3.1.6 Defining Suspicious Transactions (including Suspicious Cash Transactions):

The AML program envisages submission of Suspicious Transaction Reports (STR)/Cash Transactions Reports (CTR) to a Financial Intelligence Unit-India (FIU-IND) set up by the Government of India to track possible money laundering attempts and for further investigation and action. It is extremely difficult to give an exhaustive list of suspicious transactions. An illustrative list of such transactions is however, provided in **Annexure IV**. Suspicious activity monitoring programs should be appropriate to the company and the products it sells.

3.1.7 Reporting of Suspicious Transactions:

Insurance companies should report the suspicious transactions immediately on identification. When such transactions are identified post facto the contract, a statement may be submitted to FIU-IND within 7 working days of identification in the prescribed formats.

3.1.8 Monitoring and Reporting of Cash Transactions:

With a view to ensuring that premiums are paid out of clearly identifiable sources of funds, it has been decided that remittances of premium by cash should not exceed Rs. 50,000/-. It would be advisable for the companies to evolve even lower thresholds for cash transactions. It is further advised that:

i. Premium/proposal deposits beyond Rs. 50,000 should be remitted only through cheques, demand drafts, credit card or any other banking channels.

- ii. For integrally related transactions, premium amount greater than Rs. 50,000 in a calendar month should be examined more closely for possible angles of money laundering. This limit will apply at an aggregate level considering all the roles of a single person-as a proposer or life assured or assignee.
- iii. Insurance companies have to report integrally connected cash transactions above Rs. 10 lakhs per month to FIU-IND by 15th of next succeeding month

3.1.9 Verification at the time of redemption/surrender:

- i. In life insurance business, no payments should be allowed to 3rd parties except in cases like superannuation/gratuity accumulations and payments to legal heirs in case of death benefits. All payments, should be made after due verification of the bona fide beneficiary, through account payee cheques.
- ii. Free look cancellations needs particular attention of insurer especially in client/agents indulging in free look surrender on more than one occasion.
- iii. AML checks become more important in case the policy has been assigned by the policyholder to a third party not related to him (except where the assignment is to Banks/FIs/Capital Market intermediaries regulated by IRDA/RBI/SEBI)

3.1.10 Record Keeping:

The insurer/agents/corporate agents are required to maintain the records of types of transactions mentioned under Rule 3 of PMLA Rules 2005 and the copies of the Cash/Suspicious Transactions reports submitted to FIU as well as those relating to the verification of identity of clients for a period of 10 years.

- i. Sharing of information on customers may be permitted between different organisations such as banks, insurance companies, Income tax authorities, local government authorities on request. Records can also be in electronic form.
- ii. Insurance institutions should implement specific procedures for retaining internal records of transactions both domestic or international, to enable them to comply swiftly with information requests from the competent authorities. Such records must be sufficient to permit reconstruction of individual transactions

(including the amounts and types of currency involved (if any) so as to provide, if necessary, evidence for prosecution of criminal activity. In the case of long term insurance, full documentary evidence is usually retained based on material completed at the initiation of the proposal of the contract, together with evidence of processing of the contract up to the point of maturity.

- iii. Companies should retain the records of those contracts, which have been settled by claim (maturity or death), surrender or cancellation, for a period of at least 10 years after that settlement.
- iv. In situation where the records relate to ongoing investigations, or transactions which have been the subject of a disclosure, they should be retained until it is confirmed that the case has been closed where practicable, insurance institutions are requested to seek and retain relevant identification documents for all such transactions and to report the offer of suspicious funds.
- v. In case of customer identification data obtained through the customer due diligence process, account files and business correspondence should be retained for at least 10 years after the business relationship is ended.

3.1.11 Compliance Arrangements:

i. A detailed AML Policy should be drawn up encompassing aspects of Customer acceptance policy, Customer Identification procedure, Monitoring of transactions, Risk management framework as evolved by the insurer. The policy should have the approval of the board and duly filed with IRDA for information. The policy should be reviewed annually and changes effected based on experience.

ii. Responsibility on behalf of the agents and corporate agents:

The guidelines place the responsibility of a robust AML program on the insurers. Nonetheless, it is necessary that the following steps are taken to strengthen the level of control on the agents and corporate agents engaged by the insurers:

a. A list of rules and regulations covering performance of agents and corporate agents must be put in place. A clause should be

- added making KYC norms mandatory and specific process document can be included as part of the contracts.
- b. Services of defaulting agents who expose the insurers to AML related risks on multiple occasions should be terminated and the details reported to IRDA for further action.
- c. Insurance Company when faced with a non-compliant agent or corporate agent should take necessary action to secure compliance, including when appropriate, terminating its business relationship with such an agent/corporate agent.

3.2 Appointment of Principal Compliance Officer:

3.2.1 Appointment:

The companies should designate a Principal Compliance Officer under AML rules. The name of the principal compliance officer should be communicated to IRDA and FIU immediately.

3.2.2 Responsibilities:

- i. The Principal Compliance Officer should ensure that the Board approved AML program is being implemented effectively, including monitoring compliance by the company's insurance agents with their obligations under the program;
- ii. He should ensure that employees and agents of the insurance company have appropriate resources and are well trained to address questions regarding the application of the program in light of specific facts.

3.3 Recruitment and Training of employees/agents:

3.3.1 As most part of the insurance business is through agents/corporate agents which brings in non face to face business relationships with the policyholders, the selection process of agents/corporate agents should be monitored carefully. The committee monitoring the agents should monitor sales practices followed by agents and ensure that if any unfair practice is being reported then action is taken after due investigation; Periodic risk management reviews should be conducted to ensure company's strict adherence to laid down process and strong ethical and control environment. Insurance companies should have adequate screening procedures when hiring employees. Instruction Manuals on

the procedures for selling insurance products, customer identification, record-keeping, acceptance and processing of insurance proposals, issue of insurance policies should be set out.

- 3.3.2 The concept of AML should be part of in-house training curriculum for agents.
- 3.3.3 The following training requirements are considered essential based on the class of employees.
 - i. New employees: A general appreciation of the background to money laundering, and the subsequent need for identifying and reporting of any suspicious transactions to the appropriate designated point should be provided to all new employees who will be dealing with customers or their transactions, irrespective of the level of seniority.
 - ii. Sales/Advisory staff: Members of staff who are dealing directly with the public (whether as members of staff or agents) are the first point of contact with potential money launderers and their efforts are therefore vital to the strategy in the fight against money laundering. It is vital that "front-line" staff is made aware of the insurance institution's policy for dealing with non-regular customers particularly where large transactions are involved, and the need for extra vigilance in these cases.
 - iii. Processing staff: Those members of staff who receive completed proposals and cheques for payment of the single premium contribution must receive appropriate training in the processing and verification procedures.
 - iv. Administration/Operations supervisors and managers: A higher level of instruction covering all aspects of money laundering procedures should be provided to those with the responsibility for supervising or managing staff.
 - v. Ongoing training: It will also be necessary to make arrangements for refresher training at regular intervals to ensure that staff does not forget their responsibilities. This might be best achieved by a twelve or six-monthly review of training. Timing and content of training packages for various sectors of staff will need to be adapted by individual insurance institutions for their own needs.
 - vi. Records of training imparted to staff in the various categories detailed above should be maintained.

3.4 Internal Control/Audit:

Insurance companies' internal audit/inspection departments should verify on a regular basis, compliance with policies, procedures and controls relating to money laundering activities. The reports should specifically comment on the robustness of the internal policies and processes in this regard and make constructive suggestions where necessary, to strengthen the policy and implementation aspects. Exception reporting under AML policy should be done to Audit Committee of the Board.

The above guidelines on establishment of an AML regime would be effective from 1st August 2006. Insurance Companies are therefore required to initiate various steps on the lines indicated above and file their AML policies with IRDA latest by 1st July 2006.

Sd/-C.R. Muralidharan Member (Finance & Investment)

Annexure I Customer Identification Procedure

Documents that may be obtained from customers

Features		Documents		
Insurance Contracts with individuals		Passport		
Legal name and any other names used		PAN Card		
		Voter's Identity Card		
	iv.	Driving License		
	v.	Letter from a recognized Public		
		Authority (as defined under		
		Section 2 (h) of the Right to		
		Information Act, 2005) or Public		
		Servant (as defined in Section 2(c)		
		of the 'The Prevention of		
		Corruption Act, 1988') verifying		
		the identity and residence of the		
		customer		
	vi.	Personal identification and		
		certification of the employees of the insurer for identity of the		
		prospective policyholder.		
		prospective policyholder.		
	i.	Telephone bill pertaining to any		
 Proof of Residence 		kind of telephone connection like,		
		mobile, landline, wireless, etc.		
		provided it is not older than six		
		months from the date of insurance		
		contract		
	ii.	Bank account statement wherein		
		his permanent/present residence		
		address is available, provided it is		
		not older than six months as on		
	;;;	the date of acceptance		
	iii.	Letter from any recognized public authority		
	iv.	Electricity bill		
	V.	Ration card		
	vi.	Valid lease agreement along with		
	v 1.	varia icase agreement atomy with		

		rent receipt, which is not more
		than three months old as a
		residence proof.
	vii.	Employer's certificate as a proof of
		residence (Certificates of
		employers who have in place
		systematic procedures for
		recruitment along with
		maintenance of mandatory
		records of its employees are
		generally reliable)
	i.	
 Proofs of both Identify and 		Written confirmation from the
Residence		banks where the prospect is a
		customer, regarding identification
		and proof of residence.
Insurance Combinate with a		Contificate of income to 1
Insurance Contracts with companies	i.	Certificate of incorporation and
Name of the company		Memorandum & Articles of
Principal place of business		Association
 Mailing address of the 	ii.	Resolution of the Board of
company		Directors to open an account and
 Telephone/Fax Number 		identification of those who have
		authority to operate the account
	iii.	Power of Attorney granted to its
		managers, officers or employees to
		transact business on its behalf
	iv.	Copy of PAN allotment letter
Insurance Contracts with partnership	i.	Registration certificate, if
firms		registered
Legal name	ii.	Partnership deed
• Address	iii.	Power of Attorney granted to a
 Names of all partners and 		partner or an employee of the firm
their addresses		to transact business on its behalf
 Telephone numbers of the 	iv.	Any officially valid document
firm and partners		identifying the partners and the
		persons holding the Power of
	i.	Attorney and their addresses
Insurance Contracts with trusts &		Certificate of registration, if
foundations		registered
Names of trustees, settlers	ii.	Power of Attorney granted to

beneficiaries and signatories Names and addresses of the founder, the managers/directors and the beneficiaries Telephone/fax numbers

- transact business on its behalf

 iii. Any officially valid document to
 identify the trustees, settlers,
 beneficiaries and those holding
 Power of Attorney,
 founders/managers/directors and
 their addresses
- iv. Resolution of the managing body of the foundation/association

Annexure II

Vulnerable Products:

- 1. Unit linked products which provide for withdrawals and unlimited top up premiums;
- 2. Single premium products-where the money is invested in lump sum and surrendered at the earliest opportunity;
- 3. Free look cancellations-especially the big ticket cases;

Note: The list is only illustrative and not exhaustive

Annexure III

Income Proofs

Standard Income proofs:

Income tax assessment orders/Income Tax Returns Employer's Certificate Audited Company accounts Audited firm accounts and Partnership Deed

Non-standard Income Proofs:

Chartered Accountant's Certificate Agricultural Income Certificate Agricultural-land details & Income assessments Bank Cash-flows statements, Pass-book

Note: The list is only illustrative and not exhaustive

Annexure IV

Illustrative list of Suspicious Transactions:

- 1. Customer insisting on anonymity, reluctance to provide identifying information, or providing minimal, seemingly fictitious information
- 2. Cash based suspicious transactions for payment of premium and top ups over and above Rs. 5 lakhs per person per month. It should also consider multiple DDs each denominated for less than Rs. 50,000/-
- 3. Frequent free look surrenders by customers;
- 4. Assignments to unrelated parties without valid consideration;
- 5. Request for a purchase of policy in amount considered beyond his apparent need;
- 6. Policy from a place where he does not reside or is employed;
- 7. Unusual terminating of policies and refunds;
- 8. Frequent request for change in addresses
- 9. Borrowing the maximum amount against a policy soon after buying it
- 10. Inflated or totally fraudulent claims e.g. by arson or other means causing a fraudulent claim to be made to recover part of the invested illegitimate funds
- 11. Overpayment of premiums with a request for a refund of the amount overpaid.

Note: The list is only illustrative and not exhaustive. For more examples on Suspicious Transactions please visit http://www.iaisweb.org

ANNEXURE V

List of Circulars

S.No.	Circular Ref	Date	Contents	Reference to para in Master Circular
1	043/IRDA/LIFE/ AML/MAR06	31.3.2006	AML Guidelines to all Insurance companies	Circulai
2	013/IRDA/LIFE/ JUL-06	27.7.2006	Application of AML guidelines to existing customers and documentary evidence for proof of identity/residence	Para 3.1.1 (i) & 3.1.2 (ii) (b)
3	019/IRDA/LIFE/ SEP 06	26.9.2006	Clarification on documentation and requirement of recent photograph	Para 3.1.1 (i)
4	026/IRDA/AML/ Nov 06	9.11.2006	Communication to general insurers on applicability of AML guidelines	Para 3.1.2 (a) & 3.1.2 (ii) (b)
5	030/IRDA/AML/ Nov 06	20.11.2006	Clarification on obtaining photograph	Para 3.1.1. (vii)
6	057/IRDA/AML/ MAR07	2.3.2007	Exemption of KYC requirements to small value and micro insurance policyholders	Para 3.1.1. (vii)
7	022/IRDA/AML/J UL07	6.7.2007	Changes of gazette notification No. G.S.R. 389 (E) dated 24th May, 2007 with regard to time frame of reporting communicated to all insurers	Para 3.1.7